

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 2632  
TO BE ANSWERED ON 14.03.2016**

**PRIVATE PF TRUSTS**

**2632. SHRI P.R. SUNDARAM:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of private Provident Fund Trusts functioning in the country, State-wise;**
- (b) the manner in which the Government has been monitoring the functioning of these Trusts and ensuring that provident fund of employees are being maintained in a transparent manner;**
- (c) whether any complaint has been received by the Government against any private provident fund trusts during the last three years and the current year;**
- (d) if so, the details thereof, year-wise; and**
- (e) the policy guidelines in existence regarding companies, who have been allowed to maintain private provident fund of their employees, merge with other companies or are bought by other big companies?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): Statistics pertaining to private Provident Fund Trusts is not maintained Centrally. However, State-wise details of establishments which have been granted exemption under the Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952 to maintain their own Provident Fund Trusts are at Annex.**

**(b): Establishments which have been granted exemption to maintain their own Provident Fund Trusts are subject to terms and conditions laid down in Appendix – 'A' to Para 27AA of the Employees' Provident Funds (EPF) Scheme, 1952.**

**Contd..2/-**

**Functioning of Provident Fund Trusts is monitored by Regional Provident Fund Commissioners through compliance audit by Squad of Inspectors conducted annually.**

**Third Party Audit of Provident Fund Trusts can also be done by Regional Provident Fund Commissioners, if felt necessary.**

**Online filing of returns by Provident Fund Trusts has also been introduced to facilitate monitoring the functioning of these Trusts.**

**(c) & (d): Grievances regarding settlement of Provident Fund claims are received by Employees' Provident Fund Organization (EPFO) from members which are redressed suitably as per provisions of the EPF & MP Act, 1952 and Schemes framed thereunder.**

**Complaints of serious nature, viz., fraud, embezzlement of funds etc. have not come to the notice of EPFO during the last three years and the current year.**

**(e): The policy guidelines in this regard are regulated in accordance with the Condition No. 29 of Appendix – 'A' to Para 27AA of the EPF Scheme, 1952 which is as under:**

**“In case of any change of legal status of the establishment which has been granted exemption, as a result of merger, demerger, acquisition, sale, amalgamation, formation of a subsidiary, whether wholly owned or not, etc., the exemption granted shall stand revoked and the establishment should promptly report the matter to the RPFC concerned for grant of fresh exemption.”**

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**ANNEX**

**ANNEX REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 2632 TO BE ANSWERED ON 14.03.2016 BY SHRI P.R. SUNDARAM REGARDING PRIVATE PF TRUSTS.**

**STATE-WISE DETAILS OF ESTABLISHMENTS MAINTAINING PRIVATE PROVIDENT FUND TRUSTS.**

<b>Sl. No.</b>	<b>STATE</b>	<b>NUMBER</b>
1	ANDHRA PRADESH	69
2	ASSAM	4
3	BIHAR	13
4	CHHATTISGARH	5
5	DELHI	151
6	GOA	8
7	GUJARAT	76
8	HARYANA	48
9	HIMCHAL PRADESH	6
10	JHARKHAND	31
11	KARNATAKA	117
12	KERALA	36
13	MADHYA PRADESH	16
14	MAHARASHTRA	373
15	MEGHALYA	7
16	ODISHA	22
17	PUNJAB	16
18	RAJASTHAN	35
19	TAMIL NADU	126
20	UTTAR PRADESH	109
21	UTTARAKHAND	13
22	WEST BENGAL	294
	<b>TOTAL</b>	<b>1575</b>

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